

1. D.A.No.216/95

Ram <sup>Singh</sup> ~~Kishan~~ and Ors.

Vs.

... Applicants

Union of India and Ors.

... Respondents

2. D.A.No.217/95

Nav Ratan and Another

Vs.

... Applicants

Union of India and Ors.

... Respondents

3. D.A.No.218/95

Gautam Panwar and Anr.

Vs.

... Applicants

Union of India and Ors.

... Respondents

DA No.219/95

4. Kishan Lal and Ors.

Vs.

... Applicants

Union of India and Ors.

... Respondents

5. D.A.No.220/95

Kanhiya Lal and Ors.

Vs.

... Applicants

Union of India and Ors.

... Respondents

6. D.A.No.221/95

Mohan Lal

Vs.

... Applicant

Union of India and Ors.

... Respondents

✓ 7. D.A.No.222/95

Tara Chand

Vs.

... Applicant

Union of India and Ors.

... Respondents

8. D.A.No.223/95

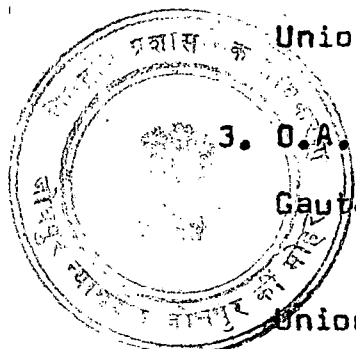
Achal Singh

Vs.

... Applicant

Union of India and Ors.

... Respondents



PRESENT

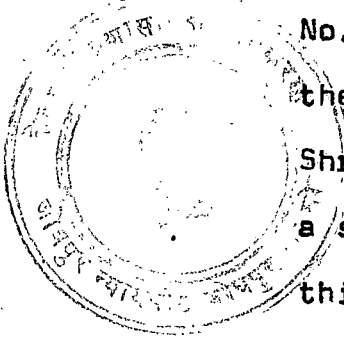
Mr.S.K.Malik, Counsel for the Applicants.

CORAM :

THE HON'BLE MR.N.K.VERMA, MEMBER (ADMINISTRATIVE)

...

BY THE COURT :

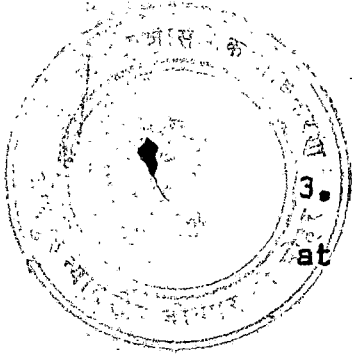


Shri S.K.Malik, learned counsel for the applicants has sought a direction in these O.As that the Respondent No.2 may be directed to consider the applicants case on the same basis as has been done in regard to another applicant Shri Vinodi Lal Sharma in O.A.No.159 of 1995, in which a similar direction was passed by the Division Bench of this Tribunal. The applicants case is that they possesses a qualification of Madhyama (Visharad) which is the requisite qualification for appointment as Dak/Sorting Assistant in the Units under the Respondent No.2. While others, including Shri Vinodi Lal Sharma have been considered for appointment with this qualification, applicants of these OAs have not been given the same benefit.

2. After hearing Shri S.K.Malik the following directions are given :-

- i) The Respondent No.2 shall examine the representation made by the applicants at annexures ,
- ii) Pass an appropriate order thereon after giving due opportunities to the applicants to represent their matter further , and

- iii) This consideration and follow-up action thereon shall be completed within one month.



3. The Applications are disposed of accordingly at the admission stage itself.

SB/-

( N.K.VERMA )  
ADMINISTRATIVE TRIBUNAL

प्रमाणित सही प्रतिलिपि

अनुभाग अधिकारी (न्यायिक)  
केन्द्रीय प्रशासनिक अधिकरण  
जोधपुर

क. वि. प्र. वि. वि.  
निराकरण  
26/95

Part II and III destroyed  
in my presence on 26/12/95  
under the supervision of  
section officer as per  
order dated 4/9/95

Section officer (Record)

Copy to be  
sent to  
the Regd. along with  
of pages 1 to 12  
Regd 1 to 3 Regd

AD vide no 3860320

dt

6-6-95

me

3/6/95